NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 01/Chd/Hry/2018

Zamindara Agro Pvt. Ltd.Applicant

Vs.

Registrar of Companies, NCT of Delhi &Respondent

Haryana.

Present: Mr. Mast Ram and Mr. Nitin Kumar, both Practising Company

Secretaries for Applicant.

Authorised Representative of the applicant-company inter alia

contended that the company was carrying on business and was in operation

at the time of striking off its name from the register of companies.

Notice of this petition for 20.02.2018 to the Registrar of

Companies, NCT of Delhi and Haryana, New Delhi and also to the

Commissioner of Income Tax, under whose jurisdiction the applicant-company

is being assessed, mentioning therein the PAN of the company. The petitioner

is directed to collect the notice from the Registry and send it by attaching

copy of the petition and entire paper book by Speed Post immediately. The

reports/representations/objections, if any, by the Registrar of Companies and

Commissioner of Income Tax against the restoration of name of company in

the Register of Companies be filed at least three days before the date fixed.

The petitioner would file the affidavit of service of the authorised representative

supported by postal receipt and tracking report at least a week before the date

fixed.

Sd/-(Justice R.P.Nagrath)

Member (Judicial)

January 09, 2018

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